

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P.(IB)/79(AHM)2021

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.06.2021

Name of the Company:

State Bank of India
V/s
Sushil Kanodia

Section:

95 of the Insolvency and Bankruptcy Code, 2016

ORDER


Learned Counsel Mr. Vishal Raval appeared for the Petitioner.

The Petitioner has filed the application under Section 95 of the Insolvency and Bankruptcy Code.

We hereby direct Petitioner as well as Registry to serve **Notice** to the Respondent by speed-post as well as E-mail. The Affidavit of proof of service to be filed within two weeks.

Matter to appear for further consideration on 19.07.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 7th day of June, 2021